

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 136/TT/2020

Subject : Truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period in respect of Combined Assets under spare ICT scheme in Northern Region

Date of Hearing : 28.7.2020

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : BRPL and 16 others

Parties Present : Shri R.B. Sharma, Advocate, BRPL
Shri A.K. Verma, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Abhay Choudhary, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the Combined Asset consisting of Asset I: 315 MVA, 400/220 kV ICT at Mandola and Asset II: 315 MVA 400/220 kV ICT at Ludhiana. Asset I and Asset II were put into commercial operation on 1.11.2010 and 1.12.2011 respectively. The tariff from their COD to 31.3.2014 was trued up and tariff for the 2014-19 period was determined for the instant assets vide order dated 26.2.2016 in Petition No. 191/TT/2015. He submitted that the admitted capital cost as on 1.4.2019 and the admitted Additional Capital Expenditure (ACE) in order dated 26.2.2019 have been claimed in the instant true up petition and no ACE during the 2019-24 tariff period is claimed for the instant assets.

3. Learned counsel for BRPL referring to Regulation 7(1) of the 2009 Tariff Regulations and Regulation 9(6)(a) of the 2014 Tariff Regulations and APTEL's judgment in Appeal No. 98 of 2015 submitted that the assets in the instant petition are spare ICTs and are not



put to use and hence are required to be excluded from the assets forming part of the transmission project.

4. In response, the representative of the petitioner submitted that the same issue was raised by the respondent at the time of initial determination of tariff for the instant assets and the Commission allowed tariff after considering the issues raised by the learned counsel for BRPL and as such the contention of BRPL at the time of truing up does not hold good. The representative of the Petitioner sought time to file rejoinder to the reply filed by UPPCL.

5. The Commission directed the Petitioner to file its rejoinder by 16.8.2020 and observed that no further extension of time shall be granted.

6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

